

Demands of Officers of Airport Authority of India

2286. SHRI SUSHIL KUMAR SHINDE: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether officers of the Airports Authority of India had been on a "work to rule" agitation in November-December, 1997;

(b) if so, the details thereof alongwith their demands; and

(c) the steps taken to meet their demands?

THE MINISTER OF CIVIL AVIATION (SHRI ANANTH KUMAR) (a) Yes, Sir.

(A) Air traffic controllers resorted to work-to-rule to press their demands for increase in various allowances as recommended by the Julka Committee, whereas communication Officers demanded increase in Proficiency allowance.

(c) After detailed discussion with the respective Unions, memoranda of understanding were signed granting increase rating/proficiency allowances, which have since been implemented.

[Translation]

Use of Hindi in Railways

2287. SHRI JAGDAMBI PRASAD YADAV: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways are lagging behind in the use of Hindi due to the use of computer in English and the chairpersons and members of Railways Official Language Implementation Committees are doing their work originally in English;

(b) if so, the steps being taken to remedy the situation;

(c) whether only Roman script is being used in almost all the sophisticated gadgets and Hindi is being ignored in all the stations in 'A' area and also the reservation tickets are being issued in English; and

(d) if so, the remedial steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING & PROGRAMME IMPLEMENTATION (SHRI RAM NAIK): (a)

and (b) Railways are still ahead in the use of Hindi as compared to other Ministries/Departments of Government of India. Computers purchased on Railways are capable of doing work in Hindi also. With the increased use of computers, use of Hindi in Official working has not come down but increased. As far as chairpersons and other members of Railways Official Language Implementation Committees are concerned, efforts are being made to do maximum possible work in Hindi.

(c) and (d) Instructions exist that all electronic typewriters, computers etc. to be purchased, should be capable of doing work in Hindi also. Tickets issued on stations located in 'A' region are printed in Hindi and English while tickets in 'B' and 'C' regions are printed in regional languages besides Hindi and English. As regards computerised Reservation Tickets, these are in Hindi-English bilingual form.

[English]

Aero Bridges at Hyderabad Airport

2288. SHRI CHANDU LAL AJMEERA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the reasons for operating the Aero Bridges at Hyderabad Airport;

(b) the cost of these Aero Bridges; and

(c) the reasons for the delay in completing this project?

THE MINISTER OF CIVIL AVIATION (SHRI ANANTH KUMAR) (a) Due to shortage of apron space for aircraft parking and two-level operation of passenger terminal building, aerobridges have to be provided.

(b) The total cost of four aerobridges to be installed at Hyderabad airport is Rs. 685 lakhs.

(c) Even though two aerobridges were installed in October, 1997, there was delay in commissioning due to the replacement of some damaged parts and servicing of the equipment through the suppliers. Finally, these were commissioned on 31.5.1998. Two aerobridges on the domestic side are likely to be commissioned in October, 1998, after the work of modification of terminal is completed.

Steel Complex at Kozhikode

2289. SHRI MULLAPALLY RAMACHANDRAN: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether the Steel Complex at Kozhikode in Kerala has been taken over by SAIL; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI RAMESH BAIS): (a) No, Sir.

(b) Does not arise.

Mass Rapid Transport.

2290. SHRI PRABHUNATH SINGH: Will the OF THE Minister of URBAN AFFAIRS & EMPLOYMENT be pleased to state:

(a) whether the Government have gone in for foreign expertise for Mass Rapid Transport System in Delhi;

(b) if so, the present status thereof; and

(c) the time by which this scheme is likely to be formulated?

THE MINISTER OF URBAN AFFAIRS AND EMPLOYMENT (SHRI RAM JETHMALANI): (a) Yes, Sir.

(b) Total estimated cost of Delhi MRTS project is Rs. 4860 crore (at April 1996 prices). The project is being financed in part (approx. 56% of the total cost) by loan from OECF (Japan). OECF guidelines envisage the appointment of a consultant for the preparation and implementation of projects financed in whole or in part by the OECF.

Negotiations for appointment of General Consultants, who are to provide the requisite expertise in certain specified areas for Delhi MRTS, have been concluded. The contract for General Constancy, however, shall become effective after concurrence by OECF (Japan).

(c) The scheme for implementation of phase-I of Delhi MRTS project has already been formulated it is scheduled to be completed by March, 2005.

Detachment of Coast Guards

2291. SHRI P.S. GADHAVI: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government have received any proposal from the Government of Gujarat for detachment of Coast Guards and to equip it with fast moving boats and portable communication system; and

(b) if so, the reaction of the Government thereto?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) (a) Yes, Sir.

(b) The Government of Gujarat have been requested to allot suitable land to Coast Guard for setting up of a station at Jakhau. The realisation of this proposal is envisaged in the proposed Coast Guard Development Plan 1997-2002.

Unauthorised Construction of Religious Structures on Government Land

2292. SHRI ARIF MOHAMMED KHAN: Will the MINISTER OF URBAN AFFAIRS & EMPLOYMENT be pleased to state:

(a) the number of cases of unauthorised construction of temples, mosques and churches on Government land in Delhi have come to the notice of the Government;

(b) the areas of public land encroached upon by them; and

(c) the cases in which such unauthorised constructions have been regularised?

THE MINISTER OF URBAN AFFAIRS AND EMPLOYMENT (SHRI RAM JETHMALANI): (a) to (c) Position as reported by DDA, N.D.M.C., L&DO, C.P.W.D. and Delhi Cantonment Board is as under:—

Name of organ- station	No. of cases of unauthorised construction of religious nature	Area encroached	No. of cases regularised
1	2	3	4
D.D.A.	No such survey has been con- ducted.	34 acres	No such unauthori- sed construction on Govt. Land has been regularised.